

Title: Introduction of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 1998.

12.04-1/2 hrs.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (SHRI M. THAMBI DURAI): I beg to move for leave to introduce a Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

SHRI RAJESH PILOT (DAUSA): The hon. Minister should also bring a Bill to have High Court Benches in Western Uttar Pradesh and other States where it has been demanded.

SHRI M. THAMBI DURAI: We are taking that also.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958."

The motion was adopted.

SHRI M. THAMBI DURAI: I introduce the Bill.

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... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Sir, please allow me to speak.

MR. SPEAKER: There is an observation from the Chair.

... (Interruptions)

प्रो. प्रेम सिंह चन्दूमाजरा (पटियाला) : अध्यक्ष महोदय, पंजाब और हरियाणा के किसानों की फसल खराब हो गई है

... (व्यवधान)

वहां सैंट्रल टीम गई थी। ... (व्यवधान) यह पंजाब और हरियाणा के किसानों का बहुत महत्वपूर्ण मामला है। ... (व्यवधान)

MR. SPEAKER: Please take your seat.

... (Interruptions)